

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.228 - IA 51 of 2020
in
CP(IB) 157 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
GPT Steel Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 08/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
For the SRA : Mr. Virender Ganda, Senior Advocate with Mr. Raghav
Kakkar, Ayan Deb Mitra, Advocates.
For the CoC : Mr. Deep Roy, Adv. a.w Mr. Dhaval Savla, Adv. &
Ms. Prajjwal Tiwari
Resolution Professional : Mr. Divyesh Desai
For the Respondent : Mr. Tirth Bhatt, Adv. for R-1-3 in IA 51 of 2020

ORDER

IA 51 of 2020

Ld. Counsel Mr. Tirth Bhatt has filed a leave note.

List for further consideration on 02.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)